and communicated to this House on the 31st July, 1971 and do resolve that the following 24 members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—

(1) Shri Maganti Ankineedu

(2) Shri Kondajji Basappa

(3) Shri Onkar Lal Berwa

(4) Shri Chakleshwar Singh

(5) Shri Chhutten Lal

(6) Shri G. C. Dixit

(7) Shri T. H. Gavit

(8) Shri Mani Ram Godara

(9) Shri K. Gopal

(10) Shri Samar Guha

(11) Shri M. M. Hashim

(12) Shri A. K. Kisku

(13) Hazi Lutfal Haque

(14) Shri Yamuna Prasad Mandal

(15) Shri Nanubhai N. Patel

(16) Shri Mohan Swarup

(17) Shri Rajaram Dada Saheb Nimbalkar

(18) Shri Ramji Ram

(19) Shri P. Ganga Reddy

(20) Dr. Saradish Roy

(21) Shri S. A. Shamim

(22) Shri Ramavatar Shastri

(23) Shri S. D. Singh , and

(24) Shri R. P Ulganambi."

The motion was adopted

MR. SPEAKER : Now we come to the Bills. The time is very limited and there are so many Members to speak at the end of the day on the question of floods and drought. Those Members who were present in the Business Advisory Committee know that we placed these Bills on the agenda thinking that they were very non-controversial and would be passed very soon so that the rest of the time would be devoted to the discussion on floods and drought.

SHRI CHINTAMANI PANIGRAHI : Sir, you should allow more time for discussion of the floods and drought situation.

---

12 45 hrs.

PREVENTION OF INSULTS TO NATIONAL HONOUR BILL—*Contd.*

श्री राम सहाय पाण्डे (राजनदगाव) : अध्यक्ष महोदय, "राष्ट्रीय गौरव के अपमान का निवारण विधेयक" पर बोलते हुए मैं यह कहना चाहता हू कि राष्ट्र का सम्मान ध्वज और राष्ट्रगीत के माध्यम से सुरक्षित रहे और हम राष्ट्र का सम्मान करे, उसके लिए यह विधेयक इस सदन के सामने उपस्थित है ।

श्रीमन्, इतिहास साक्षी है कि 14 अगस्त सन् 1947 के पूर्व इस राष्ट्र मे प्रभुसत्ता की स्थापना नही हुई थी । कोई राष्ट्र ध्वज नही था जो समग्र राष्ट्र का प्रतिनिधित्व कर सके । कोई राष्ट्रगीत नही था जो करोडो कठो का प्रतिनिधित्व कर सके व राष्ट्र की वन्दना कर सके । 14 अगस्त सन् 1947 के दिन रात्रि के 12 बजे देशरत्न डा० राजेन्द्र प्रसाद के नेतृत्व मे जब भारत का सविधान पारित होकर देश स्वतत्र घोषित हुआ तो शख ध्वनि के साथ राष्ट्रध्वज लहराया गया और राष्ट्रगीत गाया गया । वह दिन राष्ट्र का सर्वोत्तम पवित्र दिन था जिस दिन कि लोकतत्र के माध्यम से प्रभुसत्ता की स्थापना हुई और राष्ट्रगीत के माध्यम मे हमने राष्ट्र की वन्दना की :

"जनगणमन अधिनायक जय हे,
भारत भाग्य विधाता ।"

जब मै इस विधेयक को देखता हू तो कुछ चिन्ता होती है । इतने वर्षों के बाद एक ऐसे विधेयक को लाने की आवश्यकता का अनुभव हुआ । अब राष्ट्र मे एक ऐसी चेतना व भावना होनी चाहिए थी कि जब राष्ट्रगीत गाया जाय तो हम तन कर खडे हो । जब राष्ट्रध्वज फहराया जाय तो उसकी गरिमा और प्रतिष्ठा

[श्री राम सहाय पाण्डे]

की हम रक्षा करें। जब कोई पर्व हो जैसे 15 अगस्त या 26 जनवरी और उस अवसर पर सरकारी भवनों पर झंडा फहराया जाय तो वह झंडा स्वस्थ, स्वच्छ सुन्दर और अच्छा हो। यह झंडा एक वस्त्र का टुकड़ा नहीं है। इसमें तीन रंग है। एक केसरिया रंग हैं जोकि हमारी भारतीय संस्कृति का प्रतीक है। एक धवल रंग है बीच में जोकि शान्ति का प्रतीक है और फिर तीसरा हरा रंग है जोकि हमारी समृद्धि का प्रतीक है। इन तीनों तत्वों का समन्वय हम अपने उस ध्वज में पाते है। इसी प्रकार हम राष्ट्रगीत में समग्र राष्ट्र की जनभावना को व्यक्त करते हैं और गा गा कर उसकी अभिव्यक्ति करते है।

श्रीमन्, इस ध्वज की गरिमा शहीदों के हाथ से मंडित है। इस ध्वज की प्रतिष्ठा जवानों के शौर्य से गौरवान्वित है। इस ध्वज की आत्मा में संस्कृति, शान्ति और समृद्धि की भावना निहित है। हम सब राष्ट्रीय जनों का काम हैं कि ध्वज का सम्मान करें और जब राष्ट्रीय पर्व कभी आये तब हम जिस उदासीनता के साथ झंडा लहराते है उसको छोड़ कर एक ऐसे वातावरण का निर्माण करें जिससे मालूम हो कि हम सब इस राष्ट्रीय पर्व के महत्व को जानते है। क्या यह सच नहीं है कि जब 26 जनवरी को हम अपने राष्ट्र की प्रभुसत्ता व स्वतंत्रता की वर्षगांठ मनाते हैं तो हजारों घरों में हम हजारों झंडे नहीं देखते है केवल इधर उधर झंडों का प्रदर्शन होता है। मैं समझता हूं कि यह एक उत्साह की कमी है और कमी है उस भावना की जिस भावना का होना आवश्यक है। कभी-कभी हम देखते हैं कि सरकारी भवनों मे झंडे जितने स्वस्थ और स्वच्छ होने चाहिएं उतने वह नहीं होते हैं। कभी-कभी गंदे और कभी-कभी फटे हुए झंडे भी हमने देखे हैं। अपने इस विधेयक में हमने कहा है कि राष्ट्रीय ध्वज का अपमान हो या कोई उसका अपमान करे तो उसके लिए तीन वर्ष के कारावास का प्रावधान किया गया है। अब यदि किसी सरकारी भवन में कोई फटा हुआ झंडा लहराता हुआ देखा जाय तो क्या किसी मंत्री को सजा मिलनी चाहिए, या सेक्रेटरी को या व्यवस्थापक को सजा मिलनी चाहिए।

मैंने कई बार अपनी आंखों से देखा है कि सरकारी भवनों पर या पुलिस स्टेशनों पर राष्ट्रीय पर्वों के दिन जब उनकी वर्षगांठ मनाई जाती है 26 जनवरी आदि की तब वहां उल्टा झन्डा टांग दिया जाता है। केसरिया रंग ऊपर होना चाहिये और हरा रंग नीचे होना चाहिये। कई बार हमने देखा है कि झंडा उल्टा फहराया जाता है। हमने इस बात को भी देखा है कि झंडा साफ सुथरा नहीं होता, या फटा होता है।

जब आप इस प्रकार के विधेयक को लाते हैं तब इस बात की बड़ी आवश्यकता है कि आप एक चेतना पैदा करें राष्ट्र के प्रति। जब हमारा जलपोत मसार के किसी बन्दरगाह पर जाता है तब वह झंडे के माध्यम से ही पहचाना जाता है कि वह कहां से आया है। जब जवान हमारा झंडा लेकर चलते है तब भारत माता का चित्र सामने आ जाता है। आप लोगों ने ब्रिटिश शासन काल में देखा होगा कि शहीदों के हाथ से तभी झंडा नीचे गिरा जब उनके गोली लगी, नहीं तो वह उनके हाथ में ही रहता था। झंडे की वन्दना, राष्ट्र-गीत और ध्वज की प्रतिष्ठा सारे राष्ट्र की प्रतिष्ठा है। इसलिये वह केवल एक वस्त्र का टुकड़ा ही नहीं है, इसलिये यह गीत केवल एक कविता ही नहीं है। वह स्वतन्त्रता की भावना का जय-उद्घोष है। इसीलिये मैं इस विधेयक को देखकर बहुत प्रसन्न नहीं हूं। मैं ऐसा अनुभव करता हूं कि इतने वर्षों की आजादी के बाद भी हम इतने पिछड़े हुए हैं कि सिनेमा-घरों में जब राष्ट्रीय ध्वज लहराता है तब लोग चल पड़ते हैं। वह इसकी गरिमा और इसके महत्व नहीं समझते।

इस चीज में किस का कुसूर है ? मै आपसे कहता हूं कि बच्चो के पाठ्य-क्रम मे इस को जोड़ दिया जाये। हमने आल इंडिया रेडियो से कभी नही सुना कि राष्ट्र ध्वज की गरिमा पर कोई आख्यान हुआ हो या राष्ट्र-गीत की गरिमा और उसके महत्व को कोई समझाता हो। कभी-कभी मुझे बड़ा आश्चर्य होता है कि जब रेडियो का कार्य-क्रम समाप्त होता है तब बारह बजे रात को राष्ट्र-गीत गाया जाता है। राष्ट्र-गीत गाने का अर्थ यह है कि लोग अटेंशन से खड़े हो। रात के 11 बजे कोई लेटा होता है, कोई सोता होता है। कोई कारण नही है कि राष्ट्र-गीत का महत्व कार्य-क्रम की समाप्ति से आंका जाये। कोई दूसरा गीत गाया जा सकता है। राष्ट्र-गीत का अर्थ यह है कि जब "जन गण मन अधिनायक, जय हे, भारत भाग्य विधाता" का स्वर कानो मे पड़े तब लोग अटेंशन से खड़े हो। क्या अर्थ है उसका ?

क्या हम कभी यह अनुभव करते है कि जीवन के प्रारम्भ से ही बच्चो के पाठ्य-क्रम मे इसको जोड़ दे जिससे ध्वज की और राष्ट्र-गीत की गरिमा उनमे आरम्भ से ही आ सके ? इसके अतिरिक्त हम उनको यह बतलाये कि हम इस राष्ट्रीय ध्वज और राष्ट्र-गीत के माध्यम से सम्पूर्ण धरती की वन्दना करते है, भारत माता की वन्दना करते है और ध्वज के माध्यम से हम अपनी प्रतिष्ठा को अक्षुण्ण रखना चाहते है।

हमारे यहां बहुत से विरोधी दल के लोग भी है। राजनीतिक जीवन मे वह अपना-अपना अलग-अलग झंडा रक्खे हुए है। हमारे राजनीतिक मतभेद कुछ भी हों, लेकिन जब तक हमारी सार्वभौम सत्ता और प्रभुत्ता बनी हुई है तब तक उनको राष्ट्रीय ध्वज को ही फहराना चाहिये।

इसके अतिरिक्त मैं एक निवेदन और भी करना चाहता हूं। क्या यह सच नही है कि हमारे देश के एक या दो प्रदेशों ने इसकी भी माग की है कि उनका अपना राष्ट्रीय ध्वज हो। क्या यह हमारे राष्ट्रीय ध्वज का अपमान नही है ? आप ने इसको स्वीकृति नही दी, लेकिन इस तरह की माग की गई है। क्या मैं मंत्री महोदय से पूछ सकता हू कि कई प्रदेशो मे राष्ट्र-गीत के स्थान पर अपने प्रदेश के गीत नही बनाये गये है ? राष्ट्र-गीत के स्थान पर प्रदेश का गीत नही गाया जाता है ?

डा० कर्णी सिंह (बीकानेर) : कौन सा प्रदेश है ?

श्री राम सहाय पांडे : मै नाम नही बतलाना चाहता। हमे मालूम है कि राष्ट्र-गीत के स्थान पर वहा प्रदेश का गीत बना हुआ है जो प्रदेश की गरिमा को प्रस्फुटित करता है हालाकि वह देश की एक इकाई है। वहा पर वह गीत गाया जाता है।

मेरा निवेदन यह है कि हमारे देश का झंडा और राष्ट्र-गीत एक ही होना चाहिये। वह एक स्वर हो, एक वाणी हो और एक प्रतीक हो। मै इस विधेयक का समर्थन करते हुए कहना चाहता हू, कि इसके सम्मान और प्रतिष्ठा के पीछे शहीदो का त्याग है, उनका शौर्य है, उसके पीछे जवानों का शौर्य है। हमारा झंडा अक्षुण्ण हो, उसका सम्मान हो। हमे गीत प्रेरणा देता है। जब हम गीत को गा कर जीवन और राष्ट्र की सुरक्षा के लिये आगे बढ़ते है तो हमे उस गीत का महत्व अनुभव होता है।

इन शब्दो के साथ मैं इस विधेयक का समर्थन तो करता हू लेकिन इस बात का दुःख है कि हमारे देश को स्वतंत्र हुए पच्चीस वर्ष हो गये लेकिन यह चेतना और यह कान्शसनेस देश में नही पैदा हो सकी और इसके लिये हमको सजा देने की या कारावास देने की जरूरत पड़ती है। मैं चाहता हूं कि हम अपना ऐसा कार्यक्रम बनायें रेडियो के द्वारा या पाठ्य-क्रम अथवा भाषणों के द्वारा ताकि वह इसकी गरिमा और प्रतिष्ठा की स्थापना करने में सहायक हो।

SHRI M. SATYANARAYAN RAO (Karimnagar) : I am really happy that the Government has come forward with this Bill. As hon. friend Mr. R. S. Pandey has pointed out, it is really unfortunate situation that we are compelled to bring forward this Bill. The national anthem is not respected by the people. It is most unfortunate. I am anxious to bring this to the notice of the hon. Minister. This has already been brought to the attention of the Minister by Mr. R. S. Pandey, regarding the national anthem sung in the theatres and auditoriums. People are not remaining there; they just go away.

I would like to know from the hon. Minister whether this Clause 3, 'whoever intentionally prevents the singing of the Indian National anthem or causes disturbance etc.' will be applied in this case. I do not know whether this will be applied to such people who are leaving the auditorium. Here it says 'whoever intentionally prevents the singing of the Indian national anthem or causes disturbance to any assembly engaged in such singing shall be punished with imprisonment for a term which may extend to three years' etc. It is not clear whether that is going to apply in this case also. I want to know that. It should be made clear.

Regarding the national flag, we see, whenever there is demonstration, always the national flag is torn or trampled upon or insulted. Whenever such things happen, is there provision to convict them or punish them. That is not clear. I want to know about that also.

As Mr. Pandey pointed out, after the last radio programme at 10-30 PM or 11 PM this national anthem is sung; it is not at all necessary and this should be removed. That should not be there at that time. Nobody can get up at that time and I think it is not necessary. This should be kept in mind. I only wanted to stress on these points. I hope the hon. Minister will consider it. I support the Bill.

DR. KARNI SINGH (Bikaner): I am very glad that this Bill is introduced in this House to ensure that adequate respect is shown to the National Flag. In fact, I have been one of those Members of this House who, for the last 7 or 8 years, has been writing to the Government over and over again bringing to their attention the fact that people are walking out of the cinemas when the national flag is being shown on the screen and the national anthem is played. I corresponded with Mr. Chavan when he was Home Minister when I saw such happenings in Bombay City.

13.00 hrs.

We do realise one thing that in a vast country like ours, it is not only the threat of sending people to jails that will result in people respecting the flag or the national anthem, but I feel that a psychological approach is necessary. We must create in the minds of the youth a certain respect and a certain love for the flag. You know perfectly well that when we were in the colleges, at the time when India became independent, a tremendous feeling existed for the flag and the national anthem. All that has gradually disappeared. The causes for this are often financial.

People are today frustrated. The youth of the country do not know which way to look. As a result, the very emblems that stands for our independence and sovereignty are not respected. Therefore, I would request the hon. Minister not to threaten the people of India with sending them to jail for any disrespect shown but also try and find ways and means to consult the topmost psychologists in the country who have access to the minds of people and try and find out what can be done in the curricula and in the educational system so that the youth will once again begin to respect the flag.

There is one thing more to which Shri R. S. Pandey had made a reference, namely the party flags. I do not say this as a partyman; I am an Independent. But I would like to say that there is the fact that the New Congress flag or the Congress flag and the national flag are very similar in colour. These people who are in opposition to the Congress automatically begin to show disrespect to the Congress flag, and because of the similarity, amongst the uneducated people I find that this disrespect seems to get transferred to the national flag.

Therefore, I would very strongly request the Prime Minister and the Congress Party who have such a vast majority that the time

has now come for the parties to have flags which do not look or resemble in any way the flag of the nation.

With these words, I support the Bill.

SHRI S. M. BANERJEE (Kanpur) : I rise to support this Bill. Yesterday, I was attentively listening to my hon. friend Shri P. K. Deo. He said that some of the parties had a different flag, and he said this, looking at us. Perhaps he forgets the fact that our flag is the working class flag with a red base and it shows the international fraternity of the working class. Perhaps he has also forgotten that many States—even now I have seen their cars in Delhi having their own flags—have their own flags...

DR. KARNI SINGH : Really ?

SHRI S. M. BANERJEE : Yes, for instance, Bharatpur. The Ruler of Bharatpur was coming with a different flag.

I need not take the lesson of patriotism or nationalism from Shri P. K. Deo. He should remember that it was the communist worker Sardar Karnail Singh of Jullundur, who when people were going in a satyagraha for the liberation of Goa, died with the tricolour flag and not with the red flag in his hand. Even today; his memory is preserved every year by observing a *shaheed mela* there. So, people should not try to slander any political party, knowing full well that their nationalism is much more known to us for the last so many years.

In regard to the national anthem, to which Shri R. S. Pandey has made a reference, I would also like to make a suggestion. The singing of the national anthem on the radio at 11.00 p.m. or 11.30 p.m. should be discontinued, because it is impossible for any one to get up at that time in respect for the national anthem. Of course, one may switch off the radio ; that is another matter. But otherwise, nobody gets up at that time. So, that should be discontinued.

I would suggest that it may be discontinued at the cinema-houses also. This practice was started at the time of the Chinese aggression when we wanted to rouse the political consciousness of our countrymen. But now we are finding that many people do walk out of the cinema-houses when the national anthem is being sung. It is not in protest that anybody walks out, but just to catch some bus or some other conveyance, people walk out earlier. Therefore, this practice also may be discontinued

On the 26th January and on 15th August, the national flags are sold in thousands to the young boys. I would suggest that that also should be discontinued, because on the next day we find thousands of national flags are lying on the ground and people trample over them and in fact they have to, because the whole road is full of them So, there should be some check on this. I do not say that flags should not be given to our young boys ; they should be given for they should know what the flag is. But there should be some check on this so that there is no indiscriminate selling of the national flags.

Then, I would like to support the amendment tabled by my hon. friend Shri Samar Mukherjee which reads thus :

> Page 1, lines 8 and 9 *omit* 'or otherwise brings into contempt (whether by words, either spoken or written, or by acts)'.

I submit that the provision in the Bill as it stands is sufficient. Clause 2 of the Bill reads :

> "Whoever in any public place or in any other place within public view burns, mutilates, defaces, defiles, disfigures, destroys, tramples upon or otherwise brings into contempt...".

Whoever does these things is liable for punishment. The amendment of Shri Ramavatar Shastri should also be accepted.

Last but not least, there is another very important issue. We want to honour the national flag ; it will remain our national flag. We want it to fly aloft. But we have got a separate President's flag. I raised this question and I am told that steps are now being taken to see that the President also uses the same flag. I know the President's flag has a separate significance in that he is the Supreme Commander of the armed forces, the army, navy and air force. But it looks rather bad that we should have flying over Rashtrapati Bhavan a flag other than our national flag. I say this in

[Shri S. M. Banerjee]

the larger interests of the country, its integrity and sovereignty. In that sense, there should be only one flag for all and that is the national flag.

I would like to say on behalf of my group that we may fight this Government a thousand times, but when it is a question of the national flag, we will honour it and defend it to the last.

श्री राजदेव सिंह (जौनपुर) : अध्यक्ष महोदय, राष्ट्रीय झंडा, राष्ट्रीय गीत और जो हमारा संविधान है, इनके प्रति अगर कोई इज्जत न दिखाए तो उसके लिए इसमें दंड की व्यवस्था की गई है। हमारा राष्ट्रीय झंडा राष्ट्र के गौरव और इज्जत का प्रतीक है। हमारा राष्ट्रीय गीत राष्ट्र की भावनाओं का प्रतीक है और हमारा संविधान राष्ट्रीय जीवन की कार्य-प्रणाली है। इनके प्रति जो भी व्यक्ति इज्जत नहीं दिखाता वह इस देश की 55 करोड़ जनता के प्रति इज्जत नही दिखता। वह हमारे राष्ट्र की जो मान्यतायें है, जो गौरवपूर्ण चीजें हे उन सबकी अवहेलना करता है। इतने बड़े जुर्म के लिए विधेयक में केवल तीन साल की सजा की व्यवस्था की गई है। इसमें मै सहमत नही हूं। यह बढ़नी चाहिये और कम से कम पाच साल होनी चाहिये।

आखिर कौन लोग है जो बेइज्जती इनकी करते है ? या तो कोई विदेशी हो सकता है, जो हमारा दुश्मन है या जिस का दीमाग ठीक नही है, जो देश की भावनाओं को नही जानता है या अपने ही देश का कोई देशवासी हो सकता है जिस का दिमाग सही नहीं है। ये सब ट्रेटर हैं और देशद्रोह की श्रेणी मे आते हैं और देशद्रोही को जो सजा मिलनी चाहिये, वही इनको भी मिलनी चाहिये।

इसी सदन में कुछ सदस्यों ने मांग की है कि तीन साल की सजा को घटा कर छः महीने या एक साल कर दिया जाए। लेकिन मैं इससे सहमत नही हूं। जब हम अंग्रेज के खिलाफ, अंग्रेजी साम्राज्यवादियों के खिलाफ स्वतंत्रता की लड़ाई लड़ रहे थे तब हमें पता है कि जिसे आज कांग्रेस का झंडा कहा जाता है उसी को लोग राष्ट्रीय झंडा मानते थे। तब औरतें जो अपने बच्चों को गोद में ले कर चलती थीं और जिन के हाथ में झंडा होता था, उनके बच्चे गिर जाते थे, लेकिन वे झंडे को झुकने नही देती थी। आज संसार के दूसरे देश भी हमारे राष्ट्रीय झंडे का सम्मान करते है। इसलिए अगर कोई अपना नागरिक उसका अपमान करता है तो बड़ी से बड़ी सजा उसको मिलनी चाहिये। सत्तर साल के आदमी को जिस को दो एक साल और जीना होता है अगर कोई पच्चीस साल का जवान कत्ल कर देता है और उसका यह जुर्म साबित हो जाता है तो उसको मौत की सजा मिलती है, फासी की सजा मिलती है। जो 55 करोड़ जनता की भावनाओं को ठेस पहुचाता है उसके लिए एक बड़ी हल्की सजा रखना ठीक मालूम नहीं देता। इसलिए मेरा अनुरोध है कि तीन साल के बजाय कम से कम पाच साल की सजा इसके लिए कर देनी चाहिये।

जैसा कि एक माननीय सदस्य ने कहा है, सिनेमाघर में चित्र की समाप्ति पर जब राष्ट्रीय गीत गाया जाता है और राष्ट्रीय झंडा फहराया जाता है, तो बहुत से लोग नियमों का पालन नहीं करते हैं। मेरा कहना है कि सिनेमा मे लोग हल्के दिमाग से जाते है, सीरियस दिमाग से नही जाते है। इसलिए जब तक लोग राष्ट्रीय गीत और राष्ट्रीय झंडे के गौरव को अच्छी तरह समझने की स्थिति में न हो जायें, तब तक के लिए सिनेमाघरों में इस कार्यक्रम को बन्द कर दिया जाये। जो लोग सिनेमाघरो में नियमों की अवहेलना करते हैं, उन के पक्ष मे कहा गया है कि लोग जल्दी में होते हैं, किसी को बस पकड़नी होती है और किसी को ट्रेन, इसलिए लोग रुकते नहीं है। यह बात गलत है। वह कार्यक्रम केवल दो तीन मिनट का होता है। दो तीन मिनट रुक कर बस या ट्रेन पकड़ी जा सकती है।

मैं चाहता हूं कि इस नियम की अवहेलना की सजा कम से कम पांच साल की कैद कर दी जाये, ताकि कोई ऐसा करने का हिम्मत न करे। आप को याद होगा कि लोकमान्य तिलक को सिर्फ "बन्दे मातरम्" का स्लोगन लगाने पर छः साल की कैद की सजा दी गई थी। आज जो व्यक्ति राष्ट्रीय झंडे का अपमान करे, उसके लिए तीन साल की कैद की सजा बिल्कुल अपर्याप्त है। गांधी जी, सरदार भगतसिंह और जिन हजारों शहीदों ने उस समय के राष्ट्रीय झंडे के सम्मान के लिए अपना जीवन निछावर किया था, उन की कुर्बानियों और भावनाओं को दृष्टि में रखते हुए तीन साल की कैद की सजा बहुत ही कम है।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHSIN) : Mr. Speaker, Sir, I am really happy to see that the Members in general have supported the principle behind the Bill.

SHRI RAMAVATAR SHASTRI (Patna) : All of them have supported it.

SHRI MOHSIN : That is what I sav; without any exception ; but some doubts have been raised about certain provisions of the Bill—whether any bonafide criticism of the Constitution would also amount to an offence under this measure. This has been very much clarified in Explanation I which reads :

> "Comments expressing disapprobation or criticism of the Constitution or of the Indian National Flag or of any measures of the Government with a view to obtain an amendment of the Constitution of India or an alternation of the Indian National Flag by lawful means, without exciting or attempting to excite hatred, contempt or disaffection towards the Government, do not constitute an offence under this section."

What is contemplated is that the agitation should be by legal means, but if it amounts to excite hatred,....

SHRI RAMAVATAR SHASTRI : Who will judge that ? The bureaucracy will judge that.

SHRI MOHSIN : ... contempt, or disaffection, then certainly they would be attracted by the provisions of this Bill, and the persons concerned will be committing an offence.

AN HON. MEMBER : Misuse.

SHRI MOHSIN : Some Members also expressed their view about the possible misuse of the provisions of this Bill. I can only assure them that due care would be taken so that the provisions of the Bill would not be misused, but at the same time, Members would agree with me when I say that in 1970 alone, in West Bengal, there were as many as 24 cases of insult to the National Flag. On the Independence Day in 1970, attempts were made to pull down the National Flag, burn it and hoist the red flag in its place. Such instances have come to the notice of the Government and in West Bengal alone there were 24 such instances in 1970. In other States also, we have heard of some stray incidents in Tamil Nadu, Assam, Mysore, Punjab and in some other areas. Instances of such deliberate insult to the national flag cannot be condoned, and they will have to be punished, because many a time in this House and in the other House Members have expressed their concern about incidents of disrespect to the national anthem, national flag and also the Constitution. So, in accordance with the wishes of the majority of Members of Parliament, this Bill has been introduced and is now before the House.

I can say that the scope of the proposed legislation is restricted only to overt acts of insult and attacks on national symbols and burning and trampling upon and mutilating them in public places, and it is not proposed to compel people to salute the national flag or respect the national anthem or the Constitution. Such compulsion would also, in my opinion, be an infringement of the Constitution because that would be hit by article 19 (1) (a) of the Constitution. Similarly, an express provision has also been made in the Explanation that bonafide criticism of the Constitution can be made with a view to get it changed. My friends have stated that such criticisms were made by the members of the

[Shri Mohsin]

ruling party itself, but that was only with a view to get some articles of the Constitution changed by legal and lawful means, and not with a view to create hatred or disrespect. So, there is a difference. If the people follow the real spirit behind the Bill, I do not think there need be any misapprehension.

Many Members have also spoken about the identity of the Congress flag with the national flag. The Congress flag has been in a existence even before we adopted the national flag. It is also quite different from the national flag. One can note the difference easily, and there cannot be any mistake about it. So, I do not think there is any necessity to change the Congress flag.

Members have spoken about the national anthem, and one of them suggested that it may be sung in the beginning of the show in the cinema houses instead of the end. Many suggestions have also come up in this connection. This point has been examined by the Government. I might point out that in the beginning of a film show people come late, there would be disturbance.

SHRI D. N. TIWARY (Gopalganj): Those coming late should stay out.

SHRI MOHSIN: But they would not know what is going on in the house. The house fills up gradually, and some people come even after the show has begun. So, it would be difficult to maintain discipline in the house if the national anthem is sung in the beginning. That is why it was considered advisable to have it at the end of the film. Also, instructions have been issued to the owners of the theatres to see that the doors are shut at the end of the show so that people would remain till the national anthem is over. We are very vigilant about it, and often such directions are being issued to see that the people stand up and show respect to the national anthem when it is sung at the end of the show.

Some suggestion was made that when the national anthem is sung over the radio at 11 P. M. it is too late in the night, and it would not serve any purpose. This will be passed on to the Information and Broadcasting Ministry for their consideration. The idea is to educate the public on the correct pronunciation and phraseology of the national song. With that idea, some circulars were issued that in schools and in cinema houses, it should be sung. I do agree with Dr. Karni Singh that there should not be any element of compulsion. Certainly we are not compelling anybody to sing the national anthem, but we want to stop people showing disrespect to the national flag or national anthem or the Constitution. That is the purpose of this Bill.

For the information of the House, I may say that from 15th August, the national flag will be flown on the Rashtrapati Bhavan and the Raj Bhavans in the States, instead of their personal standards. The President and the Governors have agreed to this and instructions have already been issued to this effect.

With these words, I commend the Bill to the acceptance of the House.

MR. SPEAKER: The question is:

"That the Bill to prevent insults to national honour, be taken into consideration."

The motion was adopted.

Clause 2—(*Insult on Indian National Flag and Constitution of India*;

SHRI SAMAR MUKHERJEE (Howrah): I beg to move:

Page 1, lines 8 and 9,—

omit "or otherwise brings into contempt (whether by words, either spoken or written, or by acts)" (8)

Page 1, line 11, *for* "three years" *substitute* "six months" (9)

SHRI RAMAVATAR SHASTRI: I beg to move:

Page 1, line 11, *for* "three" *substitute* "two" (3)

MR. SPEAKER: Does he want to speak on the amendments? No. I will now put amendments 3, 8 and 9 to the House.

Amendments Nos. 3, 8 and 9 were put and negatived.

MR. SPEAKER : The question is :

"That clause 2 stands part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—(*Prevention of singing of Indian National Anthem, etc.*)

SHRI RAMAVATAR SHASTRI : I beg to move :

Page 2, line 18,—

for "three" *substitute* "two" (7)

MR. SPEAKER : I will now put amendment No. 7 by Shri Shastri to the vote of the House.

Amendment No. 7 was put and negatived

MR. SPEAKER : The question is :

"That clauses 3, 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clause 3, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MOHSIN : I beg to move :

"That the Bill be passed."

MR. SPEAKER : Motion moved :

"That the Bill be passed."

श्री रामावतार शास्त्री : अध्यक्ष महोदय, अभी मंत्री महोदय ने कहा कि यह बिल जब कानून बन जायगा तो इस का गलत इस्तेमाल नहीं होगा। मैं यही निवेदन करना चाहता हू कि हमें संदेह अभी भी है। आपने कहा लेकिन आप तो उसको इस्तेमाल में लाएंगे नही। आप की ब्यूरोक्रेसी इस्तेमाल में लाएगी। तो उन पर आप ठीक से चाबुक रखिए ताकि अगर हम ईमानदारी के साथ विधान की आलोचना करें या विधान से परिवर्तन करने की बात कहें तो वह गुनाह न माना जाय। जो लोग इस को इस्तेमाल में लाएंगे उन से हमें खतरा है। आप से तो खतरा अभी नहीं है। उन्हीं से बड़ा खतरा है। आप की जो ब्यूरोक्रेसी है उसी से ज्यादा खतरा है तो इस का ध्यान मंत्री महोदय रखेंगें। कम से कम उन को वह आदेश तो दें कि जो सही तरीके से ईमानदारी से कोई विचार रखना चाहे तो उसे रखने दिया जाय और वह कटेम्प्ट न माना जाय। न उसे हेट्रेड माना जाय यही मेरा निवेदन है, इस बात का मंत्री महोदय ध्यान रखें और इस प्रकार का आदेश जरूर दें।

SHRI MOHSIN : In this respect I would again say that any misapprehensions about the misuse of the flag are unfounded. Suitable instructions will be issued to see that the provisions of the Bill are not misused. At the same time, I would also appeal to the members on that side to see that only peaceful, legal means are adopted and not such steps as would create hatred or contempt.

SHRI DINEN BHATTACHARYYA (Serampore) : You have to see that the State flag is not misused. Even that day when there was a Congress demonstration I have seen so many people using that flag.

MR. SPEAKER : Kindly, do not misuse the time of the House by speaking without my permission. Now the question is :

"That the Bill be passed"

The motion was adopted.

13.30 hrs.

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI D. P. CHATTOPADHYAYA) : I beg to move :

"That the Bill further to amend the Prevention of Food Adulteration Act, 1954, be taken into consideration".

This is a non-controversial Bill.